

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA) (a) Yes, Sir

(b) to (d) As a scheme costing Rs 20.23 crores having inter-alia 7.25 Km embankment and 13 spurs was not found economically viable by the State Government, a project with a multipurpose barrage upstream of the rail bridge with about 7 Km downstream marginal bound on Unnao side has been formulated by the State Government on the lines of the recommendations made by the Committee appointed by the Centre

[English]

Action under Essential Commodities Act

6454 SHRI S. KRISHNA KUMAR Will the Minister of FOOD AND CIVIL SUPPLIES

<i>No. of Raids made</i>	<i>Persons arrested</i>	<i>Value of goods confiscated (Rs. in lakhs)</i>
1	2	3
21055	1342	269.5

(b) and (c) The various orders issued under E.C. Act envisage different types of regulations. The implementation of control orders rests with the State governments U.T. Administrations. They have been advised from time to time for strict and systematic enforcement of the Act with a view to keeping a check and punishing malpractices.

Facilities to Workers by Private Firms

6455 SHRI GUMAN MALLODHA Will the Minister of LABOUR be pleased to state

be pleased to state.

(a) the number of person against whom action had been taken under Essential Commodities Act, 1955 during the last three months

(b) whether Government propose to further strengthen the ban as envisaged under the Act to check hoarding and profiteering, and

(c) if so, the action proposed to be taken in the matter?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA)

(a) Available information of the results of the action taken by various States /U.Ts under the Essential Commodities Act, 1955 (E.C. Act, 1955) during December 1989 to February, 1990 is indicated below

(a) the amount of compensation given to a worker by a private Ltd. company/factory on becoming disabled while discharging his duties

(b) whether any additional compensation/pension is given by E.S.I. Corporation,

(c) if so, the details thereof, and

(d) the criteria fixed for grant of compensation in such cases?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN)

(a) to (d). The employees of the private companies/factories covered under ESI Scheme are entitled to disablement/dependants' benefit under the scheme. The rate of benefit is about 70% of the wages of the employees at the time of his disablement/death. The employees of the private companies/factories which are not covered under the ESI scheme, will be eligible for payment of compensation under the Workmen's compensation Act, 1923 provided they are employed in any of the hazardous employment specified under the Act. The rates of compensation for disablement ranges between Rs. 24,000/- to Rs. 1,14,000/- and for death from Rs. 20,000/- to Rs. 90,000 depending on the wages and the age of the workmen at the time of his death. The compensation in this case is payable by concerned employer.

Legislation Against Drug Addiction Among Students

6456. SHRI S.T. PATIL: Will the Minister of WELFARE be pleased to state:

(a) whether it is a fact that drug addiction is on the increase among students, both boys and girls;

(b) if so, whether Government propose to bring forward a legislation to check the drug addiction in country; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT INTO MINISTRY OF WELFARE (SHRIMATI USHA SINHA): (A) no national survey report is available to conclude that the incidence of drug addiction is on the increase among the students. However, studies conducted in 1986-87 in 9 cities amongst students showed that the problem had not generally increased since 1976.

(b) Narcotic Drugs and Psychotropic Substances Act, 1985 already provide for apprehension, treatment and rehabilitation of drug addicts.

(c) Does not arise.

[Translation]

Jute Mills in Bihar

6457. SHRI SURYA NARAYAN YADAV: Will the Minister of TEXTILES be pleased to state:

(a) whether Government propose to set up jute mills in Bihar especially in Saharsa district;

(b) if so, the details of proposal received in this regard; and

(c) the follow-up action taken thereon?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) No, Sir.

(b) and (c). Do not arise.

Essential Commodities to Madhya Pradesh For Adivasis

6458. SHRI RESHAM LAL JANGDE: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the quantity of wheat, rice and other essential commodities supplied by union government during 1988-89 and 1989-90 under Integrated Tribal Development Project for Tribal Subplan areas of Madhya Pradesh; and

(b) the names of sub-plan areas and modified Area Development Agency areas in Raipur district where above items were